



2026:AHC-LKO:13871-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

SPECIAL APPEAL DEFECTIVE No. - 135 of 2016

State Of U.P.Throu Prin.Secy.Labour Training And
Ors.

.....Appellant(s)

Versus

Shiv Shankar 357s/S2015

.....Respondent(s)

Counsel for Appellant(s) : C.S.C.

Counsel for Respondent(s) : Arun Kumar Pandey, I.M. Pandey Ist,
K.R.Pandey

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE MANISH KUMAR, J.**

**(Order on C.M.Application No.33296 of 2016; Application for
Condonation of Delay)**

1. Heard.

2. This is an application seeking condonation of delay of four days in filing the special appeal which is supported with an affidavit.

3. Though there is a delay of four days in filing the special appeal but the Counsel for the respondent has no objection, if the delay is condoned and the appeal is heard finally on merit.

4. The cause shown and explanations offered in the affidavit filed in support of the application for condonation of delay are sufficient and satisfactory, especially as learned Counsel for the respondent has no objection.

5. The application for condonation of delay is **allowed**. The delay in filing the special appeal is condoned.

(Order on Memo of Appeal)

Appeal is allowed in part.

For order, see our order of date passed in Special Appeal Defective No.155 of 2016.

(Manish Kumar,J.) (Rajan Roy,J.)

February 20, 2026
-Piyush-